

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-499(ND)/2019**

**PRESENT: MS. INA MALHOTRA**  
**HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2019.**

**NAME OF THE COMPANY: M/s. J. J. Plastalloy Pvt. Ltd. V/s. M/s. Mag Filters and Equipments Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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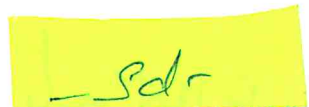
**Present: Ms. Shreya Munoth, Advocate for Operational Creditor**  
**Mr. Sunil Kumar Singh, AR**  
**Mr. Sunder Khatri, Ms. Shital Khatri and Ms. Shivani,**  
**Advocates for the Respondent**

**ORDER**

CA 1129/2019 has been filed invoking the provisions of section 12(A) of the Code for terminating the CIR process on account of settlement effected between the Operational Creditor and the Corporate Debtor. It is submitted that pursuant to the publication effected, no claims have been received. In view of the same, the COC has not be constituted as yet. As the compromise has been effected between the parties prior to the constitution of the COC, the parties are at liberty to file the present application seeking termination of the CIR process in view of the decision of the Hon'ble Apex Court in the matter of 'Swiss Ribbons Pvt. Ltd. & Anr. Vs. Union of India & Ors.', W.P.(C) 99/2018 for terminating the CIR process.

This application filed by the IRP is duly annexed with his affidavit. In view of the same, there is no legal impediment in allowing the prayer. CIR process stands terminated. The Corporate Debtor is released from the rigours of the moratorium and is permitted to function through its own Board.

Petition stands disposed off. File be consigned to record room.



**(Ina Malhotra)**  
**Member (J)**